

ASSAM ACT XXV OF 1971

THE ASSAM CONTINGENCY FUND (AUGMENTATION
OF CORPUS) ACT, 1971

(Received the assent of the Governor on the 9th December, 1971)

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An

Act

to augment temporarily the Corpus of the Contingency Fund of
Assam

Preamble WHEREAS it is expedient to augment temporarily the Corpus of the Contingency Fund of Assam.

It is hereby enacted in the Twenty-second year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 1971.

2. It shall come into force at once.

Further payment to the Contingency Fund. (2) There shall be paid by the State Government into the Contingency Fund of the State of Assam a further sum of Rupees two crores and fifty lakhs out of the revenues of the State for the financial year 1971-72.

Re-transfer of Rupees two crores and fifty lakhs from Contingency Fund to Consolidated fund. 3. A sum of Rupees two crores and fifty lakhs shall be re-transferred from the Contingency Fund to the Consolidated Fund of Assam on or before the 1st April, 1972.

Repeal and Saving. 4. (1) The Assam Contingency Fund (Augmentation of Corpus) Ordinance, 1971 is hereby repealed. Assam Ordinance IV of 1971.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-ninth day of June, 1971 (date of promulgation of the Ordinance).